

**Insolvency and Bankruptcy Board of India**  
**7<sup>th</sup> Floor, Mayur Bhawan, Connaught Place, New Delhi - 110001**

**CIRCULAR**

**No. IBBI/CIRP/47/2021**

**24<sup>th</sup> November, 2021**

To

All Registered Insolvency Professionals

All Recognised Insolvency Professional Entities

All Registered Insolvency Professional Agencies

(By mail to registered email addresses and on website of the IBBI)

Dear Sir/Madam,

**Subject: Filing of list of creditors under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.**

In pursuance of clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ('CIRP Regulations') requiring the insolvency professional (IP) to file list of creditors on the electronic platform of the Board for dissemination on its website, the Board had issued the Circular No. IBBI/CIRP/36/2020 dated 27<sup>th</sup> November, 2020 directing the IP to file the list of creditors and modification thereof in the stipulated format on electronic platform viz. [www.ibbi.gov.in](http://www.ibbi.gov.in).

2. In the said format, the particular "*Identification No.*" for seeking identification details of creditors is mentioned. It has come to notice that in few instances, details such as Aadhaar, PAN card, etc., are being filled therein. Such information being sensitive personal information is prone to misuse and hence is not to be revealed on public platforms. The *General Guidelines for securing Identity information and Sensitive personal data or information in compliance to Aadhaar Act, 2016 and Information Technology Act, 2000* issued by the Ministry of Electronics and Information Technology also provides that any personal identifiable data including Aadhaar should not be published in public domain.

3. To address this concern, this circular in partial modification of the Circular under reference, removes the column "*Identification No.*" from the particulars of the format stipulated therein. The insolvency professionals are directed to file the list of creditors of the respective corporate debtor and modification thereof, in the revised format placed in **Annexure**, within three days of the preparation of the list or modification thereof, as the case may be. The rest of the contents of the above said Circular shall remain same.

4. This Circular is issued in exercise of the powers under clause (aa) of sub-section (1) of section 196 of the Insolvency and Bankruptcy Code, 2016.

Yours sincerely,

-Sd-

**(Dr. Kokila Jayaram)**

Deputy General Manager

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*Annexure*

**Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016**

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors								1	
2	Unsecured financial creditors belonging to any class of creditors								2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	
7	Operational creditors (Government Dues)								7	
8	Operational creditors (other than Workmen and Employees and Government Dues)								8	
9	Other creditors, if any, (other than financial creditors and operational creditors)								9	
<b>Total</b>										

(Amount in ₹)



**Annexure-2**

**Name of the corporate debtor: .....**; **Date of commencement of CIRP: .....**; **List of creditors as on: .....**

**List of unsecured financial creditors belonging to any class of creditors**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC						

(Amount in ₹)

**Annexure – 3**

**Name of the corporate debtor: .....; Date of commencement of CIRP: .....; List of creditors as on: .....**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC							

(Amount in ₹)

**Annexure – 4**

**Name of the corporate debtor: .....; Date of commencement of CIRP: .....; List of creditors as on: .....**

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC							

(Amount in ₹)

**Annexure – 5**

**Name of the corporate debtor: .....; Date of commencement of CIRP: .....; List of creditors as on: .....; List of operational creditors (Workmen)**

**List of operational creditors (Workmen)**

Sl. No.	Name of authorised representative, if any	Name of work man	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable						

(Amount in ₹)

**Annexure – 6**

**Name of the corporate debtor: .....; Date of commencement of CIRP: .....; List of creditors as on: .....**

**List of operational creditors (Employees)**

Sl. No.	Name of authorised representative, if any	Name of employee	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of Remarks, claim not if any admitted
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?				

(Amount in ₹)



**Annexure – 7**

**Name of the corporate debtor: .....**; **Date of commencement of CIRP: .....**; **List of creditors as on: .....**

**List of operational creditors (Government dues)**

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of Remarks, if any claim not admitted
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable				

(Amount in ₹)



**Annexure – 9**

**Name of the corporate debtor: .....; Date of commencement of CIRP: .....; List of creditors as on: .....**

**List of other creditors (Other than financial creditors and operational creditors)**

Sl. No	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security interest	Amount covered by guarantee					

(Amount in ₹)